

**SHRI KAMAL NATH :** The Home Minister is sitting here. Why don't you compel him to talk on such a major issue that he will not negotiate as long as Akalis take such a stand ?

On the other hand, Government is telling them, we will give you this dam, we will give you this facility and that facility. What is this ?

**MR. SPEAKER :** This is not for the Akalis; this dam is for the Punjabis, it is for the country.

**PROF. P.J. KURIEN (Idukki) :** On the 30th March, in the Ham Log programme of Door Darshan some derogatory remarks and denigrating remarks were made against the people of Kerala which were insulting to them. Sir, such remarks are unfortunate. I request the Minister of Information and Broadcasting to take action in the matter. They should conduct an enquiry. Government should assure the House that such a thing will not be repeated and strict action will be taken against the people responsible.

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) :** The hon. Member brought it to my notice. There was no intention to hurt anybody's feeling. Just before the programme started yesterday a statement was made by Door Darshan regret and tendering apology.

*(Interruptions)*

**MR. SPEAKER :** It is a law and order problem. It cannot be accepted.

*(Interruptions)*

**SHRIMATI GEETA MUKHERJEE :**  
*rose.*

**MR. SPEAKER :** No madam.

*[Translation]*

I don't expect it from you.

**SHRI RAMASHRAY PRASAD SINGH (Jahanabad) :** Hundreds of Harijans have been killed by the Bhoomi Sena in the Jahanabad sub-division of Gaya district in Bihar. Recently, they beheaded two Harijans in Kokrasa village and took away their heads...

*[English]*

**MR. SPEAKER :** State Subject—Not allowed.

**SHRI AMAL DATTA :** I raised the matter about Delhi High Court Judge. It has come in papers...

*[Translation]*

**MR. SPEAKER :** Shri Amal Datta, you should do home work.

*[English]*

Your thing is not based on facts, I cannot allow it.

Now, Papers laid.

12.08 hrs.

*[English]*

#### PAPERS LAID ON THE TABLE

##### Notification under Aircraft Act

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :** I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. GSR 292(E) in Gazette of India dated the 23rd March, 1985 together with an explanatory note, under section 14A of the Aircraft Act, 1984.

*[Placed in Library. ee No LT-662/85]*

**Notifications under All India Services Act and a Statement re delay in the laying Annual Report and Audited Accounts of the Centre Cultural for Resources and Training, New Delhi for 1983-84**

**THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :** I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of

section 3 of the All India Services Act, 1951 :

(i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1985 published in Notification No. GSR 308(E) in Gazette of India dated the 26th March, 1985.

(ii) The Indian Forest Service (Pay) Third Amendment Rules, 1985 published in Notification No. GSR 309(E) in Gazette of India dated the 26th March, 1985.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1985 published in Notification No. GSR 327(E) in Gazette of India dated the 29th March, 1985.

(iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 1985 published in Notification No. GSR 328(E) in Gazette of India dated the 29 March, 1985.

[Placed in Library. See No. LT-663/85]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the \*Annual Report and Audited Accounts of Centre for Cultural Resources and Training, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-664/85]

[Translation]

MR. SPEAKER : What in the matter Mohantyji ?

[English]

SHRI BRAJAMOHAN MOHANTY (Puri) : There is a steep rise in the prices of essential commodities. They should make a statement.

\*Annual Report and Audited Accounts were laid on the Table on the 29th January, 1985.

SHRI KAMAL NATH : At least tell the Home Minister that he should say something about it. Let him say something.

MR. SPEAKER : I have already asked about it. What more can I say ?

SHRI KAMAL NATH : Let him say : I will not negotiate. Please tell him, Otherwise you will be failing in your duty.

MR. SPEAKER : Mr. Kamal Nath,— can I say something more than what I have said ?

SHRI KAMAL NATH : Sir, you have not told him anything. If you have told him, he has not heard it. Please tell him again.

MR. SPEAKER : He is a living human being and he knows what I mean. I think the whole House agrees. Do you think there is any dissension in the House on this point ?

Now, Shri Shivraj Patil. Papers laid.

PAPERS LAID ON THE TABLE—Contd.

[English]

Notifications under Central Industrial Security Force Act and Annual Report on the Working of provisions of Section 15A of protection of Civil Rights Act, for 1983

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table—

(1) A copy of the Central Industrial Security Force (First Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. GSR 225 in Gazette of India dated the 2nd March, 1985, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.

[Placed in Library See No. LT-665/85]

- (3) A copy of the Annual Report (Hindi and English versions) on the Working of Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1983, under sub-section (4) of section 15A of the said Act.

[Placed in Library. See No. LT-666/85]

**Resolution modifying Cabinet Secretarial Resolution giving revised composition of the Science Advisory Committee to the Cabinet**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : I beg to lay on the Table a copy of Resolution No. 13016/6/84-Admn. I (A) (Hindi and English versions) dated the 23rd January, 1985 modifying Cabinet Secretariat Resolution No. 84/1/1/83-Cab. dated the 4th June, 1983 giving revised composition of the Science Advisory Committee to the Cabinet.

[Placed in Library. See No. LT-667/85]

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(Interruptions)

MR. SPEAKER : Order, order.

PROF. K.K. TEWARY : It is very bad. They are running with the hare and hunting with the hound.

(Interruptions)

MR. SPEAKER : Prof Tewary the whole House is unanimous, don't try to destroy the unanimity of the House.

PROF. K.K. TEWARY : Why is the Oppositon quiet ?... (Interruptions)

PROF. MADHU DANDAVATE : Let him not do it. Let him not try to divide the opposition. Mr. Speaker, we all agree with you.

(Interruptions)

[Translation]

MR. SPEAKER : What is all this ?

[English]

Please sit down.

All of you may please sit down.

PROF. MADHU DANDAVATE : Let him not divide the opposition. We protest against it.

PROF. K.K. TEWARY : Prof. that is not my intention.

(Interruptions)

MR. SPEAKER : Please sit down.

(Interruptions)

MR. SPEAKER : Please sit down. Will you please sit down or not ? What do you want ? Please sit down.

SHRI NARAYAN CHOUBEY (Midnapore) ; Sir, he must apologise.

(Interruptions)

PROF. MADHU DANDAVATE : We not only condemned the incident, but in the House the other day I rose and I said, we completely agree with what Mr. Das Munsi has said. We have all condemned the episode and after all that, he has got the temerity to challenge the entire opposition ?

(Interruptions)

PROF. K.K. TEWARY : You should condemn it. You have not done any obligation to anybody. (Interruptions)

MR. SPEAKER : Mr. Tewary, sit down. When I say sit down, please sit down. Please take your seat.

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour) : Sir, you don't tell them anything...

MR. SPEAKER : Mr. Amal Datta, please sit down. Mr. Amar Roy Pradhan,

please sit down, Mr. Choubey, please sit down.

*(Interruptions)*

SHRI NARAYAN CHOUBEY : Sir, we abide by your ruling.

MR. SPEAKER : I have already told him that the House was unanimous on this point and I appreciated this. I just said two minutes back that there was no dissecnsion on this. It was absolutely made clear.

*(Interruptions)*

MR. SPEAKER : Rao Birendra Singh to make a statement.

*(Interruptions)*

SHRI AMAL DATTA : Sir, you do nothing when they break the rules. You cannot chastise them. You cannot make them apologise. You cannot make them to withdraw their remarks. But be have been complying with the rules.

MR. SPEAKER : I have done more than that, Mr. Amal Datta. Can't you understand that ? Can't you understand English ? Ask Prof. Dandavate what I have said.

PROF. MADHU DANDAVATE : Sir, you have put the record straight. I am satisfied about that, After that, why should he have the licence to brandish the Opposition like this ?

MR. SPEAKER : There is no question of any licence. If he had listened to what I had said, he would not have said that.

*(Interruptions)*

MR. SPEAKER : Nothing will go on record.

*(Interruptions)\*\**

MR. SPEAKER : Rao Birendra Singh to make a statement.

12.13 hrs.

STATEMENT RE : DECISION TO PERMIT ROLLER FLOUR MILLS TO BUY WHEAT IN THE OPEN MARKET

*[English]*

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : Hon'ble Members are aware that the availability of wheat in the open market is very good, and there is likely to be further plentiful supply during the forthcoming harvest. Hitherto, the roller flour mills were not allowed to purchase wheat in the open market, but were supplied only through the Food Corporation of India. Government feel that it is no longer necessary to keep out the roller flour mills from the market. With a view to increase supply of wheat products to consumers, and help the mills to fully utilise their capacity as also to provide the farmers with alternative avenues for the disposal of their wheat surplus at competitive price, it has been decided to permit the roller flour mills to purchase wheat directly in the open market upto their requirement, with immediate effect. This will be in addition to the existing facility of obtaining stocks from Food Corporation of India. This permission to purchase in the open market will be subject to the condition that the price offered will not be less than the minimum support price announced by the Government. Stock limits for wheat imposed on traders have already been removed earlier, and there is no restriction on its movement throughout the country.

MR. SPEAKER : Very good. Now, we go to the next item—Matters under Rule 377. Mr. Madan Pandey.

12.13 hrs.

MATTERS UNDER RULE 377

*[Mr. Deputy Speaker in the Chair]*

*[Translation]*

- (i) Need to revive Malaria Eradication Programme to check the increasing mosquito menace in U.P. and other places

SHRI MADAN PANDEY (Gorakhpur) : Malaria, filaria, encephalitis and several